

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No.
T. A. No.

432

1990

DATE OF DECISION 4.6.90

K P Moidutty _____ Applicant (s)

M/s. K. Ramakumar _____ Advocate for the Applicant (s)

Versus

UOI rep. by GM, SR, Madras & another _____ Respondent (s)

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

JUDGEMENT

Shri S.P. Mukerji, Vice Chairman

We have heard learned counsel for the applicant on this application claiming interest on the belated payment of pensionary and other benefits. This application is a sequel to the judgment of this Tribunal dated 20.6.1989 in O.A.K. 218/87. In that judgment the benefits of pension and pay were allowed ^{without any interest on the} ~~delay~~ ^{of} payment. The applicant has reopened the matter seeking interest, by this Original Application. If he felt aggrieved by the order of the Tribunal, he should have moved a review application or gone up in appeal. In the circumstances, we do not see any merit in this application and dismiss the same.

N. Dharmadan
(N. Dharmadan)
Judicial Member

4.6.90

S. P. Mukerji
(S. P. Mukerji)
Vice Chairman

4.6.90

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